

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

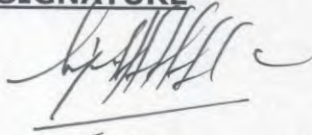
C. P. NO. 01/97/2016  
CA. NO.

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2016**

**NAME OF THE COMPANY:** M/s. Scientific Certification System (India) Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 97

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	SUSIT GURTA	ADVOCATE	PETITIONER	

**ORDER**

Vide the present petition, notice of which has already been effected in the office of the RoC, the petitioner seeks extension of time for holding the AGM.

2. Application was also filed with the RoC for seeking extension of time which was rejected on the ground that it had been filed belatedly i.e on 31.09.2016 itself. This was duly communicated to the petitioner vide their letter dated 04.10.2016.

3. The grounds taken for not holding the AGM within the statutory period commencing from the end of the financial year 31.03.2016 is that the Director was suffering from dengue. Medical certificate of fitness is annexed alongwith. In view of the difficulty faced by the petitioner, the time for holding the AGM is extended till 30<sup>th</sup> November, 2016. Necessary compliance be made.

4. Petition disposed off in terms of the above.

Sd-  
(Ina Malhotra)  
Member Judicial